

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(X)

OA-3034/91

Tuesday this the 19th day of November, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

Sh. Madan Mohan C. Pandit,
Asstt. Commissioner of Income Tax,
Central Circle Range II,
Office of CIT Central I,
Old CGO Bldg., 8th Floor,
New Marine Lines,
BOMBAY-400020.

...Applicant

(None for applicant)

Versus

1. Union of India through
Secretary,
Ministry of Finance,
Dept. of Revenue.

2. Union Public Service Commission,
through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi.

...Respondents

(None for respondents)

The application having been heard on 19.11.1996, the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair (J), Chairman

Applicant an Assistant Commissioner of Income
Tax seeks a direction:

"to include the name of petitioner for purposes
of promotion"(the post is not mentioned).

Respondents submit in their reply statement that a
Departmental Promotion Committee met between 20th and
22nd February, 1991 for filling up 86 vacancies in the
posts of Deputy Commissioner, a selection post, that
the applicant was adjudged 'good' and that those with
higher grading were selected. We cannot sit in judgement

4

(8)

over the proceedings of the Departmental Promotion Committee and this position has been made clear by the Supreme Court in Nutan Arvind vs. Union of India and Another (1996 (2) SCC 488).

2. We decline jurisdiction and dismiss the application. No costs.

Dated this the 19th day of November, 1996.


(S.P. BISWAS)

Member(A)


(CHETTUR SANKARAN NAIR (J))
Chairman

'Sanju'